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Title: Regarding implementation of POCSO Act.

**SHRI BENNY BEHANAN (CHALAKUDY):** The POCSO Act, which provides for death penalty for aggravated sexual assault on children, making it gender neutral and introducing provisions against child pornography and for enhancing punishment for certain offences is aimed at discouraging the trend of child sexual abuse by acting as a deterrent. There is increasing concern in Kerala, that despite its special focus on children and specific child-friendly provisions, too many cases are piling up, and thousands are pending. All cases registered under POCSO Act in Kerala do not end up in convicting accused. Therefore, I request the government to take stringent measures to deter the rising trend of child sex abuse in the country by ensuring fair trial and make sure that all the pending cases specially in Kerala are disposed off urgently .